

stock-yards of SAIL. The Import policy for actual users of pig iron has also been liberalised to allow import of Pig iron against Open General Licences (OGL). Steps to increase the general availability of power in the country have also been initiated.

Pay Scales of 'B' Grade Civilian Clerks of Indian Navy at Bombay

2571. Prof. MADHU DANDA-VATE : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that despite a categorical judgement of the Bombay High Court, those who were employed during the Second World War as 'B' grade Civilian clerk of the Indian Navy at Bombay in the unified scale were not given the grade Rs. 80-220 prescribed for the Upper Division Clerks;

(b) if so, when will this grade be given to the concerned employees in conformity with the Bombay High Court Judgement; and

(c) whether the concerned employees following their classification as Upper Division Clerks, will be paid the revised emoluments retrospectively with interest on the arrears?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) :

(a) and (b). Having regard to the implications of the Judgement of the Bombay High Court in a case pertaining to employees of the Textile Commissioner's Office, Government orders were issued on 19-5-1981 under which such of the erstwhile 'B' Grade Clerks of the Indian Navy as could not be classified as Upper Division Clerks with effect from 1-1-1947 are to be placed in Upper Division Clerks Grade from the same date and their pay refixed in that grade after giving benefit of increments for the past period. Such a placement is however, to be done on national basis

only and the financial benefit will be admissible from the date of issue of the Government orders.

(c) Does not arise.

Reverification of Cases re Pension to Freedom Fighters by Punjab Government

2572. SHRI R. L. BHATIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is acceptable evidence for the grant of pensions from the Central Revenues to the freedom fighters under the Pension Scheme of 1972;

(b) whether any records of the cases of the freedom fighters were sent to the Government of Punjab on their demand in May 1978 for re-verification; if so, the details thereof;

(c) what evidence was furnished by each of these freedom fighters on the basis of which they were granted pension in the first instance;

(d) whether any of the cases referred to in para (b) above were sent to the Police Department by the Punjab State for verification in the first instance; if so, their particulars; and

(e) whether a copy of the documentary or other evidence referred to in the Police report on the basis of which the State Government had recommended their cases will be placed on the Table ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) The following evidence is required for establishing the claims of freedom fighters pension :

(i) In case of claim of imprisonment detention etc. certificates from the jail authorities failing which certificates of co-prisonership from sitting or former Members or parliament or legislators.